

MR. SPEAKER: No.

(Interruptions)**

MR. SPEAKER: No, I cannot.

(Interruptions)

MR. SPEAKER: जार्ज साहब, इसे इतना

छोटा मत करिए ।

Don't try to make my position small.

(Interruptions)

MR. SPEAKER: You have forced my hands. Now, do not try to put me behind.

(Interruptions)

MR. SPEAKER: Do not try to hush me either way.

(Interruptions)

अध्यक्ष महोदय : मैं आपके हिमायत में चलूंगा अब आप मुझे मजबूर कर रहे हैं दूसरी तरफ चलन के लिए मैं नहीं कर सकता हूँ ।

SHRI JYOTIRMOY BOSU: You read out the motion.

MR. SPEAKER: Not allowed. (Interruptions)**

(Interruptions)**

PROF. K. K. TEWARY: I gave notice under Rule 184. We wanted discussion...

अध्यक्ष महोदय : टूभारो बो. ए. सो. को मोटिंग हो रही है । बो. ए. सो. को मोटिंग कल हो रही है । बो. ए. सो. डिमाइड करती है यह काम ।

PROF. K. K. TEWARY: That is all right. (Interruptions)**

अध्यक्ष महोदय : आप थे नहीं, सारा सगझा दिया था ।

(व्यवधान)**

अध्यक्ष महोदय : कल बी. ए. सो. को मोटिंग हो रही है । उस में डिमांड करेंगे । डेट एपान्ट करेंगे ।

(व्यवधान)**

MR. SPEAKER: Nothing will go on record without my permission.

12.15 hrs.

PAPERS LAID ON THE TABLE

PETROLEUM AND NATURAL GAS (AMDT.) RULES, 1981 AND NOTIFICATION UNDER OILFIELDS (REGULATION AND DEVELOPMENT) ACT, 1948.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table:

(1) A copy of the petroleum and Natural Gas (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 211(E), in Gazette of India dated the 26th March, 1981, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

(2) A copy of Notification No. S.O. 219(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1981 regarding enhancement of the rate at which royalties shall be payable in respect of mineral oils and making certain amendments in the Schedule to the Oilfields (Regulation and Development) Act, 1948, issued under sub-section (4) of section 6A of the said Act.

[Placed in Library. See No. LT-2292/81].

COMPANIES (ACCEPTANCE OF DEPOSITS) AMDT. RULES, 1981

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Companies (Acceptance of Deposits) (Amendment Rules, 1981 (Hindi and English versions) published in Notification No. GSR 187(E) in Gazette

of India dated the 20th March, 1981, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2293/81].

DETAILED DEMANDS FOR GRANTS, 1981-82 OF MINISTRY OF RURAL RECONSTRUCTION

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (SHRI BIRENDRA SINGH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Reconstruction for 1981-82. [Placed in Library. See No. LT-2294/81].

REVIEW AND ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LTD., CALCUTTA FOR 1979-80 WITH STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1979-80.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-2295/81].

DETAILED DEMANDS FOR GRANTS, 1981-82 OF MINISTRY OF AGRICULTURE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1981-82. [Placed in Library. See No. LT-2296/81].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 242(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory note making certain amendment to Notification No. 69/81-CE dated the 25th March, 1981.

(ii) GSR 263(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory note regarding continuance of the concessional rate of duty applicable to gas cylinders of Indian Standards specifications, IS: 7285-1974 or IS: 7312-1974 beyond 31st March, 1981. [Placed in Library. See No. LT-2277/81].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) GSR 223 (E) published in Gazette of India dated the 28th March, 1981 together with an explanatory memorandum regarding extension of the exemption granted under Notification No. 76/78 upto 31st March, 1982.

(ii) GSR 224(E) published in Gazette of India dated the 28th